

Supplementary Constitution of Benches with effect from 07 December, 2015.

- 1 36 Hon. Pankaj Naqvi, J. Fresh and listed:
- i. Criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2009;
 - ii. Single judge criminal appeals irrespective of the year where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
 - iii. Defective criminal appeals (except criminal appeals u/s 376 I.P.C.) irrespective of the year for orders, admission and hearing including bunch cases;
 - iv. **Specially assigned Single Judge criminal matters from day to day.**
- 2 53 Hon. Ramesh Sinha, J. Fresh and listed:
- i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs arising out of State Cases (except complaint cases) from 1 June 2015;
 - ii. **Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year.**
 - iii. Listed Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned for orders, admission and hearing.

**CHIEF JUSTICE
04.12.2015**